

RAJASTHAN HIGH COURT

Date-27.08.2020

NOTICE

In view of prevailing situation, it is notified that the court proceedings in Rajasthan High Court Jaipur Bench shall be conducted both through physical appearance and video conferencing from 31.08.2020 in terms of Notifications No. PA/RG/Misc./2020/972 dated 12.06.2020 and No. PA/RG/Misc./2020/1140 dated 15.07.2020.

It is further notified that from 31.08.2020 video conferencing for court proceedings **both at Rajasthan High Court, Jodhpur and Jaipur Bench** shall be through 'Jitsi Meet' Application in place of 'Cisco Webex' as per enclosed Standard Operating Procedure.

By Order


Registrar General

No. PA/RG/Misc./2020/1402

Date – 27.08.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.)/(Writs)/(Admn.)/(Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.


Registrar General

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

1. Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-<https://meet.jit.si/> may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.
